

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 305

(IB)-738/ND/2022

New IA- 2614/2024, New IA- 2690/2024

IN THE MATTER OF:

Indian Bank

...

Appellant/Petitioner

Versus

Kamal Taneja

...

Respondent

Under Section: 95 of IBC, 2016

Order delivered on 03.06.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Appellant :

For the Respondent : Adv. Saurabh Kalia

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-2614/2024: For the reasons stated therein, the delay in filing in IA 2690/2024 is condoned and **the IA is allowed.**

IA-2690/2024: Issue notice. Mr. Saurabh Kalia, Ld. Counsel for the Personal Guarantor accepts notice and seeks an opportunity to file reply to IA within two weeks. Allowed.

List on 03.07.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)